

**IN THE INCOME TAX APPELLATE TRIBUNAL AGRA BENCH,
AGRA**

**BEFORE: SMT ANNAPURNA GUPTA, ACCOUNTANT MEMBER
&
SHRI SUNIL KUMAR SINGH, JUDICIAL MEMBER**

**ITA No. 252/AGR/2024
(Assessment Year : 2013-14)**

Puneet Maheshwari Pipal Wali Gali Jaiganj, Aligarh U.P.	Vs.	ITO Ward4(1)(3), Aligarh U.P. 202 001
PAN/GIR No. ABIPM2758G		
(Appellant)	..	(Respondent)

Assessee by	Nidhi Jain, Advocate
Revenue by	Shri Sukesh Kumar Jain, CIT DR
Date of Hearing	27/03/2025
Date of Pronouncement	27/03/2025

आदेश / O R D E R

PER SUNIL KUMAR SINGH (J.M):

1. This appeal has been preferred against the impugned order dated 10.05.2024 passed by the Ld. CIT(A)/NFAC, Delhi.
2. At the very outset, the appellant has informed the tribunal that he has already moved an application with a prayer to withdraw the appeal on the ground that appellant has opted for the direct tax Vivad Se Vishwas scheme as introduced by the Financial Act 2024. Form-2 under the scheme has also been enclosed herewith.
3. Learned DR has no objection.

4. In view of appellant's written request, the appeal stands dismissed as withdrawn.

Order pronounced in open court on 27.03.2025.

Sd/-
(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER

Sd/-
(SUNIL KUMAR SINGH)
JUDICIAL MEMBER

Agra; Dated 27/03/2025
Rahul, LDC

Copy of the Order forwarded to:

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.

BY ORDER,

//True Copy//

(Asstt. Registrar)
ITAT, Agra